Directors of Kendriya Bhandar in its meeting held on 11.04.2015. The aforesaid Board decided that the provisions of GFRs cannot be made applicable in case of Kendriya Bhandar as items are procured in Kendriya Bhandar for resale through sales outlets.

(c) No such complaint/case has been received by Central Vigilance Commission till date.

Bringing Multi-State cooperative under CVC ambit

- 842. DR. CHANDAN MITRA: Will the PRIME MINISTER be pleased to state:
- (a) whether Government has decided to bring multi-State cooperatives within the ambit of Central Vigilance Commission;
- (b) if so, the details thereof along with the steps taken by Government to appoint Chief Vigilance Officers in important multi-State cooperative *viz.* IFFCO, NAFED and KRIBHCO; and
- (c) the further steps taken by Government to look into alleged large scale corruption and check other irregularities in these cooperatives especially in IFFCO?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) to (c) After obtaining legal opinion of Learned Attorney General, Department of Personnel and Training (DoPT) had issued an OM No. 399/9/2010-AVD-III dated 01.02.2013 to all Ministries/Departments of the Government of India to bring multi-State cooperatives societies like NAFED, KRIBHCO etc. within the ambit of Central Vigilance Commission. Accordingly, on the basis of aforesaid DoPT's OM dated 01.02.2013, Department of Fertilizers issued an OM No. 17/1/2013 dated 01.03.2013 in which it was conveyed that the Central Vigilance Commission (CVC) is duly empowered to exercise jurisdiction over KRIBHCO and IFFCO and similar societies under Section 8(1) of the CVC Act, 2003.

However, both IFFCO and KRIBHCO had filed Writ Petitions No.2070/2013 and 2616/2013 respectively before the Hon'ble High Court of Delhi for quashing D/o Fertilizers' OM dated 01.03.2013. Hon'ble High Court *vide* its order dated 06.05.2013 stayed the operation of the aforesaid OM of D/o Fertilizers.

Arrangement for dealing cases of corruption

†843. SHRI HARIVANSH: Will the PRIME MINISTER be pleased to state:

[†] Original notice of the question was received in Hindi.